

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3536
ANSWERED ON:22.12.2004
CASE REFERRED TO CBI
Hamza Shri T.K.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the State Government of Kerala after October 2004, referred the Kaviyoor Sex Scandal case to the Central Bureau of Investigation;
- (b) if so, the details thereof alongwith the date on which it was referred; and
- (c) the action taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b) & (c): The Government of Kerala has vide its letter No. 60144/J2/04 Home dated 2.11.2004 requested the Central Government for entrustment of Crime numbers 188/2004 of Kumarakon Police Station and 663/2004 of Thiruvalla Police Station for investigation by CBI. Crime No. 188/2004 of Kumarakon Police Station relates to alleged sexual intercourse with a 17 year old girl by a number of persons. Crime No.663/2004 of Thiruvalla Police Station relates to suicide of a family at Kaviyoor in connection with Crime No.188/2004. The CBI has decided to investigate the two cases.